

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1085 of 2020

In the matter of:

Ritspin Synthetics Ltd.

....Appellant

Vs.

Mangalam Viniyog Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Himanshu Satija, Mr. Ajitesh Soni, Advocates.

ORDER

(Through Virtual Mode)

21.12.2020: Mr. Ajitesh Soni, Advocate representing the Appellant submits that in view of the fact that the Adjudicating Authority (National Company Law Tribunal), Indore Bench at Ahmedabad, Court-1, has withdrawn the impugned order and agreed to hear the Appellant before consideration of admission or otherwise of application under Section 7 of the Insolvency and Bankruptcy Code, 2016, he intends to withdraw the instant appeal. The appeal is accordingly dismissed as withdrawn.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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